

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 1523
TO BE ANSWERED ON 01/01/2018

Funds for Panchayat Sashaktikaran Abhiyan

1523. SHRI PARIMAL NATHWANI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the budget allocation made and funds released under the Panchayat Sashaktikaran Abhiyan (PSA) during the last three years and the current year, including Jharkhand and Gujarat, State/ UT-wise;
- (b) the details of progress in implementation of PSA and its role in strengthening the Panchayati Raj Institutions, State/ UT-wise;
- (c) whether Government has any proposal to revamp the scheme for effective implementation of the scheme; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ

(SHRI PARSHOTTAM RUPALA)

(a) & (b) Under the scheme of Panchayat Sashaktikaran Abhiyan (PSA) [*erstwhile Rajiv Gandhi Panchayat Sashaktikaran Abhiyaan (RGPSA)*], the details of funds sanctioned, released and expenditure incurred during last three years and current year, State/ UT-wise including Jharkhand and Gujarat are given in **Annexure-I**. The release of funds under the schemes during the respective years has led to actualization of different activities for strengthening of Panchayati Raj Institutions (PRIs). The details of physical progress made under the scheme are given in **Annexure-II**.

(c) & (d) Yes. The focus of revamping is capacity building of the PRIs and its functionaries, infrastructure and manpower support, more use of technology and handholding some Panchayats as peer learning centres etc.

Annexure-I

Annexure referred to in reply to part (a) & (b) of the Rajya Sabha Unstarred Question no 1523 for 01.01.2018 regarding Panchayat Sahaktikaran Abhiyan

Details of funds sanctioned, released and expenditure incurred during last three years and current year, under the scheme of PSA (PSA) [*erstwhile Rajiv Gandhi Sashaktikaran Abhiyaan (RGPSA)*]

SL No.	Name of the State/ UTs	2014-15			2015-16			2016-17			2017-18	
		Sanctioned	Funds Released	Funds Utilized	Sanctioned	Funds Released	Funds Utilized	Sanctioned	Funds Released	Funds Utilized	Sanctioned	Funds Released
1	Andhra Pradesh	144.35	24.19	24.19	21.04	12.5	12.5	91.61	91.61	91.61	90.74	35.98
2	Arunachal Pradesh	23.13	7.72	7.72	2.9	0	0	2	0.59	0.52	7.33	3.59
3	Assam	98.21	26.04	26.04	39.48	17.08	17.08	55.29	49.08	40.65	36.02	9.58
4	Bihar	192.3	63.67	0	0	0	0	0	0	0		
5	Chhattisgarh	94.33	11.4	11.4	29.68	14.64	14.64	42.62	42.62	42.62	38.82	13.80
6	Gujarat	37.7	1.06	1.06	10.36	0		66.76	33.38	33.37		
7	Haryana	57.9	18.78	16.25	21.81	0		30.39	11.37	0	49.09	10.55
8	Himachal Pradesh	51.59	15.26	15.26	13.12	2.48	1.91	4.51	1.4			
9	Jammu & Kashmir	45.71	8.58	0	7.08	-	-	-	-			
10	Jharkhand	47.92	16.2	16.2	23.89	9.49	9.49	60.79	20.9	17.23	67.66	30.16
11	Karnataka	160.09	46.8	46.8	77.76	32.71	32.71	58.81	15.08	10.8	45.37	18.4
12	Kerala	60.35	14.49	14.49	10.55	0		23.53	8.55	8.55	26.50	10.11
13	Madhya Pradesh	164.76	37.46	37.46	41.63	10.80	10.80	86.21	55.45	40.11	91.25	30.25
14	Maharashtra	214.31	34.76	34.76	39.76	4.5	4.5	45.66	21.17	21.17	63.63	25.80
15	Manipur	12.03	5.42	5.42	10.8	5.4	5.4	10.02	9.82	9.82	6.53	3.27
16	Mizoram	5.52	2.48	2.48		0		12.95	9.22	9.22	11.72	4.28

17	Odisha	116.51	32.92	32.92	19.58	0	0	40.03	25.06	25.06	42.77	11.51
18	Punjab	7.32	0	0	2.69	2.69	2.69	19.38	11	11	8.26	4.13
19	Rajasthan	44.84	11.56	11.56	16.37	4.48	4.48	45.75	22.27	19.64	21.7	8.22
20	Sikkim	17.77	6.85	6.85	2.7	1.26	1.26	4.83	2.33	2.33	5.35	2.68
21	Tamil Nadu	54.10	20.16	20.16	18.26	8.96	8.96	55.48	27.32	27.32	53.7	26.72
22	Tripura	13.34	2.36	2.36	5.21	1.35	1.35	13.32	8.30	4.08	10.86	1.21
23	Telangana	154.26	29.94	29.94	35.78	13.13	13.13	47.26	43.38	43.38	61.94	16.84
24	Uttarakhand	46.82	13.04	13.04	9.53	3.09	3.09	27.45	13.21	10.34	21.38	7.82
25	Uttar Pradesh	87.17	0	0	70.54	11.00	11.00	118.59	39.87	29.7	125.84	52.57
26	West Bengal	102.88	27.71	27.71	37.13	9.91	9.91	45.2	21.86	14.73	55.57	20.66
27	Goa		0	0	2.6	1.06	1.06	3.83	1.38	0.45	2.29	0.21
28	Dadra & Nagar Haveli	2.9	1.09	0.88		0		0	0			
29	Daman & Diu	4.02	1.51	0		0		0	0			
30	Chandigarh		0	0	1.33	0.29	0	0	0			
31	Lakshadweep		0	0	4.26	1.65	0	0	0			
32	Andaman & Nicobar Island	0	0	0	0	0	0	0.42	0.17	0.13	13.60	6.75
	Total	2062.13	481.45	404.95	575.84	168.47	166	1012.69	586.39	513.83	957.92	355.09

Annexure-II

Annexure referred to in reply to part (a) & (b) of the Rajya Sabha Unstarred Question no 1523 for 01.01.2018 regarding Panchayat Sahaktikaran Abhiyan

Activities sanctioned under Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA)/
Capacity Building- Panchayat Sashaktikaran Abhiyan(CB-PSA)

Sl. No.	Component	Financial Year			
		2014-15	2015-16	2016-17	2017-18
1	Infrastructure Development at GP level				
a	Construction of New GP Buildings (*)	2497	6	(*)	
b	Repair of GP Buildings (*)	8356	0	(*)	
c	Computers, UPS, Printers (Nos.)	20126	622	610	
2	Other activities				
a	Training of Elected Representatives (ERs) & Functionaries of Panchayats (in lakh)	17.21 lakh	67.32 lakh	52.50 lakh	88.44 lakh
b	Resource Centre for strengthening training infrastructure at State, District, Block level/ Human Resource Support				
i	State Panchayat Resource Centre (SPRC)	23	4	13	6
ii	Human Resource Support at SPRC	17	18	125	161
iii	District Panchayat Resource Centre (DPRC)	189	22	103	65
iv	Human Resource Support at DPRC	18	15	529	966
v	Block Panchayat Resource Centre/ETC	851	17	37	10
c	E-Governance PMU	7	19	1657	2038
d	SATCOM in States	8	0	4	3
e	Support to PESA Areas (No. of States)	8	6	9	6
f	Support to State Election Commission (SEC)	14	1	0	0
g	Programme Management Unit and IEC (No. of States)	28	27	21	199

Note: (*) Gram Panchayat buildings and repair (discontinued from 2015-16 of RGPSA on account of delinking of State component)